

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 204**  
**(IB)-470(ND)/2017**

**IA-904/2021, IA-6421/2023, CA-1654/2019,**  
**CA-479/2019, IA-3750/2020, IA/3053/2020,**  
**IA-2444/2020, IA-3202/2020, CA-1664/2019,**  
**IA-1693/2024, IA-4587/2021**

**IN THE MATTER OF:**

**Sh. Amit Kumar Malik**

... **Applicant/Petitioner**

**Versus**

**M/s. Kindle Developers Pvt. Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 07.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Shashank Aggarwal for Reputed Real Estate Pvt. Ltd. Applicant in CA-1654/2019 and Respondent in IA-2444/2020.

Adv. Sanket Gupta in IA-6421/2023.

**For the Respondent** : Ms. Ruchira Gupta, Ms. Pooja Tripathi for R-14 in IA-3750/2020.

Adv. Nakul Mohta, Adv. Riya Dhingra, Adv. Mayank Sharma

**For the Noida Authority** : Adv. Rachit Mittal, Adv. Parish Mishra, Adv. Adarsh Srivastava

**For the RP** : Adv. Niraj Chamyal

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-904/2021, IA-6421/2023, CA-1654/2019, CA-479/2019, IA-3750/2020, IA-3053/2020, IA-2444/2020, IA-3202/2020, CA-1664/2019, IA-1693/2024, IA-4587/2021:** Mr. Rachit Mittal, Ld. Counsel

for Noida Authority produced a copy of order dated 01.05.2024 passed by the Hon'ble NCLAT, upholding the order dated 11.01.2024 passed by this Adjudicating Authority and submitted that once the plot of land allotted by Noida to the CD is no longer available with it, the Resolution Plan offered by

the SRA is not implementable. The Ld. Counsel for the SRA submitted that the appeal preferred by SRA against the aforementioned order is scheduled to be listed for hearing on 22.05.2024 and a view in its appeal is yet to be taken. In the meantime, the Ld. Counsel for the Applicant in IA-440/2023 submitted that the application which is based on the order passed by the Hon'ble Supreme Court has been omitted to be listed. In the wake of the aforementioned factual backdrop, canvassed by the Ld. Counsels for the parties, the hearing in the captioned matter is deferred to 27.05.2024. In the meantime, all those concerned with the listing of matters should ensure that the IA-440/2023 is listed before the Court on the next date of hearing.  
List on 27.05.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**